(c) if not, whether such a move does not amount of discrimination of such children;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Cosmetic treatment is not included under CGHS for reimbursement, nor is there a proposal to do so. CGHS caters to the disease conditions of its beneficiaries.

Right to practises for Electro-Homoeopathy Degree holders

†3060. SHRI SHIVANAND TIWARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering to confer the right of practising on the Electro-Homoeopathy Degree holder doctors;

(b) whether in the light of direction given by Hon'ble Supreme Court, Government is considering to confer the right to serve and treatment on the doctors of this stream of knowledge;

(c) whether Electro-Homoeopathy is considered to be effective in providing cheap and effective medical facility to all through alternative medicine streams; and

(d) if so, whether Government will confer the right of practise on the expert degree holders of this stream in view of their demand?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) Electro-Homoeopathy is not a recognized system of medicine and only practitioners of recognized systems of medicine can use the term doctor.

(c) and (d) Electro-Homoeopathy has not been found to fulfill the essential and desirable criterion for recognition as a new system of medicine.

Tapping of nuclear reactor turbine market by BHEL

3061. SHRI NAND KUMAR SAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Bharat Heavy Electricals Limited (BHEL) proposes international partnership to tap the nuclear reactor turbine market in the country;

(b) if so, the details thereof;

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†Original notice of the question was received in Hindi.